Need for timely local body elections with reservation for OBCs

श्री सुशील कुमार मोदी (बिहार) : सभापति महोदय, पिछले 50 वर्षों से देश के अधिकांश राज्यों में Other Backward Classes की लिस्ट बनी हुई है और उसी OBC की लिस्ट के आधार पर एजुकेशन और जॉब्स में रिज़र्वेशन मिलता है। जब 73rd और 74th amendments हुए, तो पंचायत और urban local bodies में भी उसी OBC की लिस्ट के आधार पर आरक्षण दिया जाने लगा, लेकिन अभी हाल के दिनों में सुप्रीम कोर्ट का एक फैसला आया है। सुप्रीम कोर्ट ने यह कहा है कि एजुकेशन और जॉब की लिस्ट अलग होगी तथा पोलिटिकल रिज़र्वेशन की लिस्ट अलग होगी। इसका परिणाम यह हुआ है कि मध्य प्रदेश और महाराष्ट्र में पंचायत और urban local bodies के चुनावों को स्थगित करना पड़ा है। कर्णाटक और बिहार में भी चुनाव कराना मुश्किल हो गया है, क्योंकि पोलिटिकल रिज़र्वेशन की अलग लिस्ट बनाना बहुत ही कठिन काम है। कोर्ट ने कहा है कि एक dedicated Commission बनाइए to conduct a rigorous empirical enquiry into the nature and implications of backwardness qua local bodies, within the State. राज्यों के पास कोई empirical data नहीं है। कोर्ट ने यह भी कहा है कि हर लोकल बॉडी का रिज़र्वेशन अलग होगा और हर लोकल बॉडी की लिस्ट भी अलग होगी।

सभापति महोदय, यह काम बहुत ही कठिन है। कोर्ट ने यह भी कहा है कि बिना triple test के आप इलेक्शन नहीं करा सकते हैं। कोर्ट ने यह भी कह दिया है कि de-reserve OBC seats in all future local bodies till separate list on the basis of triple test is prepared for political reservation.

मैं आग्रह करूँगा कि जिस तरह से SC/ST के लिए एक ही लिस्ट है, जिसके आधार पर एजुकेशन, जॉब तथा पोलिटिकल रिज़र्वेशन मिलता है, उसी प्रकार ओबीसी के लिए भी एक ही लिस्ट के आधार पर आरक्षण होना चाहिए। इसके लिए अगर आवश्यक हो, तो कानून भी बनाया जाना चाहिए।

MR. CHAIRMAN: Shri P. Wilson.

SHRI P. WILSON (Tamil Nadu): Sir, my issue will be different.

MR. CHAIRMAN: The issue is same.

SHRI P. WILSON: Sir, I rise to draw the attention of the Government to the deadlock and constitutional crisis. Constitutional reservations to the OBCs in local body elections were brought in the year 1992. Even after 28 years, we are yet to implement the OBC reservations fully. In March 2011, pursuant to the 15th Lok Sabha passing a resolution to undertake Socio Economic Caste Census which includes census of all castes other than SC/ST, the Union Cabinet spent about Rs.4893.60 crore to collect the data. The raw data was handed over to Chairman of NITI Aayog.

But, till today, they have not sat and have not verified whether the raw caste data is correct or not.

Sir, the hon. Supreme Court has held that OBC reservations in local body elections can be given only when empirical data is available and only when a dedicated Commission approves it. This situation has resulted in a constitutional deadlock. The Union Government through a press release dated 20.12.2021 said that it will file a review petition to allow political reservation of OBCs in the local bodies.

MR. CHAIRMAN: What is your demand?

SHRI P. WILSON: But, till today, they have not done it. On the one hand, the Constitution provides for OBC reservations but, on the other hand, there is a deadlock by the court judgment. Hence, I earnestly appeal to the hon. Prime Minister through this august House to intervene and break the constitutional deadlock by either releasing the caste census data, collected during SECC 2011, to all the States or bring forward an amendment to Article 243D(6) and Article 243T(6) of the Constitution of India that mandates reservations for OBCs in local body elections based upon the empirical data collected by the States under Article 342A(3) and uphold social justice at the local body level. Thank you, Sir.

THE LEADER OF OPPOSITION (SHRI MALLIKARJUN KHARGE): Sir, I associate myself with the matter raised by the hon. Member.

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Sir, I also associate myself with the matter raised by the hon. Member.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI M. MOHAMED ABDULLA (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI R.S. BHARATHI (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI M. SHANMUGAM (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI K.R.N. RAJESHKUMAR (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

DR. SANTANU SEN (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

DR. VIKAS MAHATAME (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI K.J. ALPHONS (Rajasthan): Sir, I also associate myself with the matter raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

प्रो. मनोज कुमार झा (बिहार) : महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय के साथ स्वयं को संबद्ध करता हूं।

श्रीमती छाया वर्मा (छत्तीसगढ़) : महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय के साथ स्वयं को संबद्ध करती हूं।

श्री विशम्भर प्रसाद निषाद (उत्तर प्रदेश) : महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय के साथ स्वयं को संबद्ध करता हूं।

श्री जयप्रकाश निषाद (उत्तर प्रदेश) : महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय के साथ स्वयं को संबद्ध करता हूं।

श्री बृजलाल (उत्तर प्रदेश) : महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय के साथ स्वयं को संबद्ध करता हूं।

श्रीमती गीता उर्फ चंद्रप्रभा (उत्तर प्रदेश) : महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय के साथ स्वयं को संबद्ध करती हूं।

श्री सुरेन्द्र सिंह नागर (उत्तर प्रदेश) : महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय के साथ स्वयं को संबद्ध करता हूं।

श्री अजय प्रताप सिंह (मध्य प्रदेश) : महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय के साथ स्वयं को संबद्ध करता हूं।

श्री कैलाश सोनी (मध्य प्रदेश) : महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय के साथ स्वयं को संबद्ध करता हूं।

श्री सकलदीप राजभर (उत्तर प्रदेश) : महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय के साथ स्वयं को संबद्ध करता हूं।

श्री जुगलसिंह लोखंडवाला (गुजरात) : महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय के साथ स्वयं को संबद्ध करता हूं।

MR. CHAIRMAN: Now, Shri Nadimul Haque. ...*(Interruptions)*... Whoever wants to associate may please send their names. ...*(Interruptions)*... Not with Shri Nadimul Haque. ...*(Interruptions)*... After hearing you; not without hearing you. ...*(Interruptions)*...

Rising cases of accidents due to use of white LED headlights

SHRI MD. NADIMUL HAQUE (West Bengal): Sir, the World Head Injury Awareness Day was observed around a week ago, on 20th March. With road accidents recognised as one of the leading causes for head injuries, the fact that India occupies the first position in road accidents, as admitted by the Transport Minister himself, is fear-inducing.